

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-503
IB-687/PB/2020
New IA/4669/2022

IN THE MATTER OF:

Allahabad Bank

....Applicant

Vs.

Mahamaya Exports Pvt. Ltd.

.....Respondent

SECTION

U/s 7 IBC

Order delivered on 28.09.2022

CORAM:

SHRI P.S.N. PRASAD,
HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

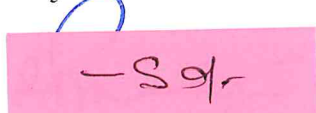
For the Applicant : Adv Reema Khorana along Adv Akriti Gautam, Mohit
Nandwani Adv for Applicant in IA-4669/22


For the Respondent : Rajan Chaudhary advocate

ORDER

New IA/4669/2022:-

Heard the submissions made by Counsel for applicant who is stated to be a shareholder of the company. However no documentary proof regarding the shareholding has been filed. Therefore, let the counsel file documentary proof regarding the shareholding and also prove his locus to file this application on the next date of hearing. In the meantime, to save time the Section 7 applicant as well as party appearing on behalf of Corporate Debtor may also file their reply in this matter. The Corporate Debtor may file their reply within next 10 days. Post this matter on **12.10.2022.**


(RAHUL BHATNAGAR)
MEMBER (T)


(P.S.N. PRASAD)
MEMBER (J)